

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.40234 of 2019

(Arising out of Order-in-Original No.31/2018 dt.21.08.2018 passed by Commissioner of GST & Central Excise, Chennai South, 692, M.H.U.Complex, 5th Floor, Anna Salai, Nandanam, Chennai - 600 035)

M/s.Om Shakthy FIRE Reality P Ltd

No.1, Jawaharlal Nehru Road, Ekkattuthangal,
Guindy, Chennai - 600 032

Appellant

Vs

Commissioner of GST & Central Excise

Chennai South Commissionerate,
5th Floor, 692, M.H.U.Complex, Anna Salai,
Nandanam, Chennai - 600 035

Respondent

APPEARANCE:

For the Appellant : Sh.S.Ravi, Advocate

For the Respondent : Sh.Arul C Durairaj, Superintendent

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING :29.10.2020

DATE OF DECISION :29.10.2020

FINAL ORDER No. 41201/2020

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Vsr